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CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH : NEW DELHI

C.C.P. NO.32/92 in
O.A. NO. 119/89

Decided on : 13.1.1992

Naresh Chand ... Petitioner

Vs.

Union of India & Ors. ... Respondents

CORAM : HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN

HON'BLE MR. P. C. JAIN, MEMBER (A)

Shri B. B. Raval, Counsel for the Petitioner

Shri R. L. Dhawan, Counsel for the Respondents

ORDER (ORAL)

(Hon'ble Mr. Justice V. S. Malimath, Chairman) :

The learned counsel for the respondents appeared and placed before us a copy of the notice dated 2.1.1992 said to have been issued by the Divisional Personnel Officer, Northern Railway, New Delhi, in which it is stated that the petitioner Shri Naresh Chand and 11 others who were reverted from the post of ACC to the substantive post, are now put back to work as Clerks on ad-hoc basis in Engineering Branch against work charge posts on which they were earlier working and that their promotions shall be subject to the final outcome of the case. In view of the fact that the respondents have since retraced their steps and tried to bring their action in accordance with the interim order made by the Tribunal in OA 2764/91, ^{should} we are inclined to take the view that we ought not pursue the present contempt petition. However, learned counsel for the petitioner submits that a copy of the said notice

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has not been furnished to him and that he has also not received instructions from his client about his having been taken back to the duty. We direct the learned counsel for the respondents to give a copy of the said notice to the learned counsel for the petitioner.

2. In view of the action taken by the respondents, we do not consider it expedient to pursue these proceedings any further. Hence, the petition is dismissed.

AS

C. Jain
(P. C. JAIN)
MEMBER (A)

V. S. Malimath
(V. S. MALIMATH)
CHAIRMAN